

IN pursuance of the provisions of clause (3) of Article 348 of the Constitution, the Governor is pleased to order the publication of the following English translation of notification no. 301/XCI-2024, dated February 3, 2025 :

No. 301/XCI-2024

Dated Lucknow, February 3, 2025

IN exercise of the powers under section 3 of the Uttar Pradesh Janhit Guarantee Adhiniyam, 2011 (U.P. Act no. 3 of 2011) read with section 21 of the Uttar Pradesh General Clauses Act, 1904 (U.P. Act no. 1 of 1904), the Governor, with effect from the date of publication of this notification in the *Gazette*, is pleased to make the following amendment in Government notification no. 2198/1-14-2010-33(100)-2010 T.C.-III, dated January 15, 2011 as amended from time to time:-

AMENDMENT

In the Schedule to the aforesaid notification, the entries relating to service number (1) at serial number 52 pertaining to Backward Class Welfare Department (Added to the aforesaid notification *vide* Notification no. 211/91-2018 dated 22 June, 2018) shall be *omitted*.

By order,
K. RAVINDER NAIK,
Pramukh Sachiv.

पी०एस०यू०पी०-ए०पी० 512 राजपत्र-2025-(1301)-599 प्रतियाँ (कम्प्यूटर/टी०/ऑफसेट)।
पी०एस०यू०पी०-ए०पी० 8 सा० लोक सेवा प्रबन्धन-2025-(1302)-500 प्रतियाँ (कम्प्यूटर/टी०/ऑफसेट)।